

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 202  
IB-765/ND/2020**

**IN THE MATTER OF:**

**Sh. Bhavya Prakash and Anr.**

**...PETITIONER**

**Vs**

**M/s DD Motors Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Sunil Dutt Dixit, Advocate**

**For the Respondent/Corporate Debtor :Mr. Chirag Ahluwalia, Advocate**

**ORDER**

Heard the submissions made by the counsel for the petitioner. Mr. Chirag Ahluwalia, Advocate has appeared on behalf of the corporate debtor and offered to file vakalatnama within next couple of days and prayed for time for filing reply. Two week's time has been granted for filing reply. Post the matter to 9<sup>th</sup> November, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)